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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 120/9/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2017**

Name of the Company: TVS Interconnect Systems Pvt Ltd.  
V/s.  
ORG Informatics Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NANDISH CHUDGAR i/b NANAVATI ASSOCIATES	ADVOCATES	PETITIONER	Nandish
2.	Ms Megha Jani.	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/ Applicant. Learned Advocate Ms. Megha Jani present for Respondent on receipt of the notice.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Ms. Megha Jani requested for some time to file Vakalatnama in due course.

Heard prayer is allowed.

List the matter on 01.11.2017.

Dated this the 3rd day of October, 2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**